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Date 12.12.55

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 24th November, 1955.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

FINANCIAL AGREEMENT BETWEEN THE GOVERNMENTS OF INDIA AND BURMA

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): On behalf of the Minister of Finance, I beg to lay on the Table a copy of the Financial Agreement between the Government of India and the Government of the Union of Burma. [See Appendix I, annexure No. 48].

TARIFF COMMISSION REPORTS re STARCH AND GLUCOSE INDUSTRIES AND GOVERNMENT RESOLUTION THEREON.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(1) Report (1955) of the Tariff Commission on the continuance of protection to the starch industry.

402 L.S.D.

(2) Ministry of Commerce and Industry Resolution No. 12(2)-TB-55 dated the 12th November 1955. [Placed in Library. See No. 5-392-55].

(3) Report (1955) of the Tariff Commission on the continuance of protection to the glucose industry.

(4) Ministry of Commerce and Industry Resolution No. 12(3)-TB-55, dated the 22nd November 1955.

(5) Ministry of Commerce and Industry Notification No. 12(3)TB-55 dated the 22nd November 1955. [Placed in Library. See No. 5-393-55].

NOTIFICATION UNDER CINEMATOGRAPH ACT

The Minister of Commerce (Shri Karmarkar): On behalf of the Minister of Information and Broadcasting, I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 2281 dated the 11th October, 1955, making certain further amendment in the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. S-389/55].

NOTIFICATION UNDER INDUSTRIAL FINANCE CORPORATION ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Notification No. 18/55 dated 11th October, 1955, making certain amendments in the General Regulations, Employees' Provident Fund Regulations, 1948, and Industrial Finance Corporation (Issue of Bonds) Regulations 1949 of the